



\$~42 & 44

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 183/2017

BHUSHAN POWER & STEEL LTD. & ANR Petitioners

Through Mr.Rajiv Nayar, Sr. Adv. with

Mr.Rishi Aggarwala & Mr.Sadapurua

Mukherjee, Advs.

versus

UNION OF INDIA & ORS

..... Respondents

Through

Mr.Sanjay Jain, ASG with Mr.Dev P.

Bhardwaj, CGSC & Mr.Rajul, Adv.

for R-1.

Mr.Sanjeev Narula, CGSC with Ms.Kaanan Gupta, Adv. for R-2. Mr.Jayesh Gaurav & Mr.Gopal

Prasad, Advs. for R-3.

44

+ W.P.(C) 230/2017

M/S JINDAL STEEL AND POWER STEEL LTD. & ANR

..... Petitioners

Through Mr.Gopal jain, Sr. Adv. with

Mr.Naveen Kumar & Mr.Nishi Kant

Singh, Advs.

versus

UNION OF INDIA & ORS

..... Respondents

Through Mr.S

Mr.Sanjay Jain, ASG with Mr.Dev P.

Bhardwaj, CGSC & Mr.Rajul, Adv.

for R-1.





Mr.Sanjeev Narula, CGSC with Ms.Kaanan Gupta, Adv. for R-2. Mr.Jayesh Gaurav & Mr.Gopal Prasad, Advs. for R-3.

CORAM: HON'BLE MS. JUSTICE INDIRA BANERJEE HON'BLE MR. JUSTICE ANIL KUMAR CHAWLA

% ORDER 10.01.2017

CM No.800-801/2017 (exemptions) in WP (C) 183/2017 and CM No.1050/2017 (exemption) in WP (C) 230/2017

Exemption allowed subject to all just exceptions.

Applications stands disposed of.

W.P.(C) 183/2017 & CM No.799/2017 (stay) and W.P.(C) 230/2017 & CM No.1051/2017 (stay)

Issue notice. Mr.Dev P. Bhardwaj, CGSC appearing on behalf of respondent No.1 accepts the notice on behalf of respondent No.1. Mr.Sanjeev Narula, CGSC appearing on behalf of respondent No.2 accepts the notice on behalf of respondent No.2. Mr.Jayesh Gaurav, Advocate appearing on behalf of respondent No.3 accepts the notice on behalf of respondent No.3.

Counter-affidavit(s) be filed by the respondents within four weeks from today. Rejoinder thereto be filed within two weeks thereafter.

List on 7th March, 2017 before the Roster Bench.

In view of the interim order of the Supreme Court passed on 6th January, 2017 in **SLP No.36578/2016** (*State of Odisha v. M/s Mesco Steel Ltd. & Ors.*) whereby the Supreme Court made it clear that the cut-off date





of 11th January, 2017 would not come in the way of granting relief to the respondents in the SLP, if it became necessary, we pass a similar interim order directing that the cut-off date of 11th January, 2017 will not come in the way of granting relief to the petitioners, if it becomes necessary.

Copy of the order be given Dasti under the signature of Court Master.

INDIRA BANERJEE, J

ANIL KUMAR CHAWLA, J

JANUARY 10, 2017/vp